repeatedly requested the Government of Pakistan to discuss the question of return of properties and assets seized by the two Governments in connection with the 1965 conflict, in terms of Article VIII of the Tashkent Declaration. No progress has been made in this respect because of lack of positive response from Pakistan.

(b) Yes, Sir The Government have lodged strong protests with the Pakistan Government against illegal disposal of Indian property by them.

## TRIPARTITE AGREEMENT BETWEEN INDIA, U.A.R. AND YUGOSLAVIA

636. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

- (a) whether any discussions have taken place between representatives of India, UAR and Yugoslavia to review the tripartite agreements on industrial cooperation and trade between the three countries; and
- (b) if so, the details of the dicussions held and the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWDHARY RAM SEWAK): (a) and (b) Preparatory meetings of officials of India, the United Arab Republic and Yugoslavia, covering the fields of trade and tauffs, industrial cooperation and shipping, were held during June, 1969 in Belgrade, New Delhi, and Cairo respectively. Thereafter, the Second Ministerial meeting on tripartite co-operation was held in Cairo on the 15th and 16th July, 1969. The Ministers reviewed the progress of tripartite work in the fields of trade, tariffs and tourism. industrial development's science and technology, shipping, telecommunications banking and insurance. A statement setting out the main decisions reached at the Cairo meeting is being placed on the Table of House. See Appendix LXIX, Annexure No. 52.] Action to give effect to the decisions has already been initiated.

## BAROOAH COMMITTEE REPORT ON THA INDUSTRY

637. SHRI K. DAMODARAN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to refer to the reply to UnstartedQuestion No 245 given in the Rajya Sabha on the 1st May, 1969 and state

(a) the main recommendations contained in the P. C Barooah Committee report on tea industry; and

(b) what decisions have been taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (CHOWHDARY RAM SEWAK): (a) and (b) Fhe recommendations made by the Borooah Committee on Tea Industry are still under examination. The report of the Committee and the Government's decisions on the recommendations will be made known as early as possible.

## विदेशों में बसे भारतीय

638. श्री सूरज प्रसाद : क्या वैदेशिक कार्य मत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले दस वर्षों में कितने अर्हता-प्राप्त तथा अनर्ह भारतीय विदेशों में वस गये हैं , और
- (ख) उनमें से कितने व्यक्तियों को भारत सरकार द्वारा छात्रवृतिया दी गई थीं और उनमें से कितने व्यक्ति भारत लौट आए हैं ?

## $\begin{tabular}{ll} $\uparrow [Indians settled & in foreign \\ countries \end{tabular}$

638. SHRI SURAJ PRASAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state

- (a) the number of Indians qualified and non-qualified who have settled in foreign countries during the last ten years; and
- (b) the number of persons among them who were awarded scholarships by the Government of India and the number of those out of them who have since returned to India?]

वंदेशिक कार्य मंत्रालय मे उपमंत्री (श्री सुरेन्द्र पाल सिंह): (क) और (ख) सूचना इकट्ठी की जा रही है और यथाशी घ्र सदन की मेज पर रख दी जाएगी।

†[THE DEPUTY MINIS FER IN THE MINISTRY OF EXFERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) The information is being collected and will be placed on the Fable of the House as early as possible].

<sup>† |</sup> English translation.